## GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

### **LOK SABHA**

## UNSTARRED QUESTION NO. 1339 TO BE ANSWERED ON 06.12.2021

### **UNORGANIZED WORKERS**

### †1339. SHRI HARISH DWIVEDI: SHRIMATI JASKAUR MEENA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government proposes to introduce a uniform system to determine the rates of minimum wages for the workers of the unorganized sector in the entire country; if so, the details thereof;
- (b) whether the Government has received any demands/ request from various labour oarganisations to increase the wages of workers of the unorganised sector as well as those working as contract workers in agriculture sector and various Government sectors, if so, the details thereof and the action taken/being taken by Government in this regard;
- (c)whether the Government proposes to prepare a comprehensive national Database of unorganised workers in the Country; if so, the details thereof specifying the target fixed for this purpose;
- (d)whether the Government also purposes to provide facilities to the workers in the unorganised sector under this scheme; if so, the details thereof; and
- (e)the time by which it is likely to be started?

#### **ANSWER**

# MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a): The Code on Wages, 2019, provides for universal minimum wage and floor wage across organized and unorganized sector. The Code mandates the Central Government to fix floor wage applicable across the Central and the State sphere. Section 9 of the Code lays

down that the minimum rates of wages fixed by the appropriate Government under section 6 shall not be less than the floor wage. The said provisions of the Code on Wages, 2019, have not come into force.

- Periodic revision of the minimum wages is a statutory (b): requirement. Under the provisions of the Minimum Wages Act, 1948, both the Central and the State Governments are appropriate Governments to fix, review and revise the minimum wages of the employees employed in the scheduled employments including agriculture under their respective jurisdictions. The Central Government and the State Governments are mandated under section 3(1) (b) of the Act to revise the Minimum Rates of Wages payable to the employees engaged in the scheduled employments in their respective jurisdictions at intervals not exceeding five years. Accordingly, the minimum rates of wages in the scheduled employments in the Central sphere were last revised by the Central Government in 2017. The details of periodic revision of minimum rates of wages in the scheduled employments in the State sphere are not Centrally maintained. Further, in order to take care of the rising prices, the Central Government revises the Variable Dearness Allowance (V.D.A) on basic rates of minimum wages every six months effective from 1st April and 1st October every year on the basis of Consumer Price Index for Industrial workers. V.D.A. was last revised w.e.f. 01.10.2021. A statement showing increase in the rates of wages on account of increasing V.D.A payable to the employees engaged in the scheduled employments in the Central Sphere is at Annexure.
- (c) to (e): On 26.08.2021, the Central Government has launched e-SHRAM portal which is a National Database of the Unorganised Workers. It has been made available to the States/UTs for registration of unorganised workers on e-SHRAM portal. It targets to register all eligible unorganised workers in the country. As on 01.12.2021, over 10.06 crore unorganised workers have been registered on e-SHRAM portal. All eligible registered unorganised workers are entitled to get benefit of an accidental insurance cover of Rs. 2.0 Lakh for a year free of cost through Pradhan Mantri Suraksha Bima Yojana (PMSBY). One of the key objectives of the portal is to deliver the benefits of Social Security Schemes of the Central Government and the State Governments through e-SHRAM portal to the unorganized workers.

\*\*\*\*\*\*

## ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 1339 FOR 06.12.2021.

Statement showing increased rates of minimum wages on account of revision of VDA from 01.04.2021 to 01.10.2021

Name of Scheduled	Category of Worke	er	Rates of wages including V.D.A per day (in Rs.)							
Employment		F	Area-A		еа-В	Area-C				
		As 0 01.04.202	n As or 1 01.10.2021		As on 01.10.2021	As on 01.04.2021	As on 01.10.2021			
1. Agriculture	Unskilled	411	417	375	380	372	377			
	Semi- Skilled/Unskilled Supervisory	449	455	413	419	379	384			
	Skilled/Clerical	488	495	449	455	412	418			
	Highly Skilled	540	547	502	509	449	455			
2. Stone Mines	1. Excavation & removal of over burden with 50 meters lead/1.5 meters lift (Per 2.831 cubic meters/100 cubic feet):									
Miles		As on 01.	04.2021		As on 01.10.2021					
	(a) Soft Soil		435		441					
	(b) Soft Soil with Rock		654		663					
	(c) Rock		866			878				
	2. Removal and Staking of rejected stones with 50 meters lead 1.5 meters lift (Per 2.831 cubic meters/100 cubic feet):		349			354				
	3. Stone breaking or Stone Crushing for the stone size (Per truck load of 5.662 cubic meters/200 cubic feet):									
	(a) 1.0 inch to 1.5 inches		2666		2701					
	(b) Above 1.5 Inches to 3.0 Inches		2280		2310					
	(c) Above 3.0 Inches to 5 Inches		1338		1356					
	(d) Above 5.0 Inches		1099		1114					
		Are	a-A	Area	Area-B		Area-C			
		As on 01.04.2021	As on 01.10.2021	As on 01.04.2021	As on 01.10.2021	As on 01.04.2021	As on 01.10.2021			
3. Sweeping and Cleaning*	Unskilled	645	654	539	546	431	437			
4. Watch and Ward	Without Arms	784	795	714	724	609	617			

	With Arms	853	864		784	795	714		724
5. Loading and Unloading#	Unskilled	645	654		539	546	431		437
6. Construction	Unskilled	645	654		539	546	431		437
	Semi- Skilled/Unskille d Supervisory	714	724		609	617	505		512
	Skilled/Clerical	784	795		714	724	609		617
	Highly Skilled	853	864		784	795	714		724
7. Non-Coal Mines <sup>\$</sup>		Above Ground			Below Ground				
		As on 01.04.	.04.2021		on 01.10.2021	As on 01.04.2021		As on 01.10.2021	
	Unskilled	431		437		539		546	
	Semi- Skilled/Unskille d Supervisory	539		546		645		654	
	Skilled/Clerical	645		654		752		762	
	Highly Skilled	752		762		840		851	

<sup>\*</sup>Employees engaged in the employment of Sweeping and Cleaning excluding Activities prohibited under the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993.

#Employees engaged in the employment of Loading and Unloading in (i) Goods Sheds, Parcel Offices of Railways; (ii) Other Goods Sheds, Godowns, Warehouses and other similar employments; (iii) Docks and Ports; and (iv) Passengers Goods and Cargo Carried out at Airports (Both International and Domestic).

^Employees engaged in the employment of construction or maintenance of Roads or Runways or in Building Operations including laying down Underground Electric, Wireless, Radio, Television, Telephone, Telegraph and Overseas Communication Cables and similar other Underground Cabling Work, Electric Lines, Water Supply Lines and Sewerage Pipe Lines.

\$Employees engaged in the employment of Gypsum Mines, Barytes Mines, Bauxite Mines, Manganese Mines, China Clay Mines, Kyanite Mines, Copper Mines, Clay Mines, Magnesite Mines, White Clay Mines, Stone Mines, Steatite Mines (including the mines producing Soap Stones and Talc), Ochre Mines, Asbestos Mines, Fire Clay Mines, Chromite Mines, Quartzite Mines, Quartz Mines, Silica Mines, Graphite Mines, Felspar Mines, Laterite Mines, Dolomite Mines, Red Oxide Mines, Wolfram Mines, Iron Ore Mines, Granite Mines, Rock Phosphate Mines, Hematite Mines, Marble and Calcite Mines, Uranium Mines, Mica Mines, Lignite Mines, Gravel Mines, Slate and Magnetite Mines.

\*\*\*\*\*